

**FORM B**

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT  
WORKMEN AND EMPLOYEES

*(Under Regulation 7 of the Insolvency and Bankruptcy Board of  
India (Insolvency Resolution Process for Corporate Persons)  
Regulations, 2016)*

11<sup>th</sup> January, 2022

To

The Interim Resolution Professional / Resolution Professional

Mr. Krunal Ramanbhai Tanna

*315, Super Mall, Nr. Lal Bungalow,*

*C.G. Road, Navrangpura,*

*Ahmedabad – 380006, Gujarat*

From

BVC TRADEPORT PVT LTD

1102, Solitaire Corporate Park,

167, Guru Hargovindji Marg,

Chakala, Andheri (East),

Mumbai - 400093,

Maharashtra, India

**Subject:** Submission of proof of claim.

Madam/Sir,

**BVC TRADEPORT PVT LTD**, hereby submits this proof of claim in  
respect of the corporate insolvency resolution process in the case of

**SALEBHAI INTERNET LIMITED.** The details for the same are set out below:

<b>PARTICULARS</b>		
1.	NAME OF OPERATIONAL CREDITOR	BVC TRADEPORT PVT LTD
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR  (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL	CIN:- U74900MH2014PTC258661  Registration Number : 258661
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR  CORRESPONDENCE	<b>Address</b> : 1102, SOLITAIRE CORPORATE PARK, 167, GURU FORHARGOVINDJI MARG, CHAKALA, ANDHERI (EAST), Mumbai - 400093, Maharashtra, India  <b>Email:-</b> <a href="mailto:finance@vamaship.com">finance@vamaship.com</a>
<b>PARTICULARS</b>		
4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE	Principal : Rs. 344,845/-  (Three Lakh Forty four thousand Eight Hundred and Forty Five only)

	INSOLVENCY COMMENCEMENT DATE)	Interest + Other Cost : Rs. 355,453/- (Three lakh fifty five thousand four hundred and fifty three only )  <b>Total Claim : INR 7,00,297/-</b> (Including Interest & Other Cost) [Seven lakh two hundred and ninety seven only)
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	1) Service Agreement signed with Salebhai Internet Limited 2) Invoices 3) Copy of Ledger 4) Notices 5) Email Correspondence
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	NA
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	Total Debt : INR 7,00,297 – Is the unpaid operational debt payable by the Corporate Debtor.  The default has accrued on a regular basis, since the Corporate Debtor failed to adhere to the agreed schedule of payment and has made piecemeal payments intermittently and the default has

		<p>been continuous, up to the date of this notice.</p> <p>Debt Incurred on : 17<sup>th</sup> January 2018</p>
8.	<p>DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM</p>	NA
9.	<p>DETAILS OF:</p> <p><i>a.</i> any security held, the value of security and its date, or</p> <p><i>b.</i> any retention of title arrangement in respect of goods or properties to which the claim refers</p>	NA
10	<p>DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN</p>	<p>Beneficiary Name : BVC TRADEPORT PRIVATE LIMITED</p> <p>BANK NAME: INDUSIND BANK A/C NO. 201000133080 IFSC CODE: INDB0000018</p>

		BRANCH: ANDHERI EAST
11	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	<ol style="list-style-type: none"> <li>1. Service Agreement signed with Salebhai Internet Limited</li> <li>2. Invoices</li> <li>3. Copy of Ledger</li> <li>4. Notices</li> <li>5. Email Correspondence</li> </ol>

<b>PARTICULARS</b>
Signature of operational creditor or person authorised to act on his behalf  <i>[Please enclose the authority if this is being submitted on behalf of an operational creditor]</i>
Name in BLOCK LETTERS: ROHIT CHEMBURKAR
Position with or in relation to creditor: CEO & CO FOUNDER
Address of person signing: 1102, SOLITAIRE CORPORATE PARK, 167, GURU HARGOVINDJI MARG, CHAKALA, ANDHERI (EAST), Mumbai - 400093, Maharashtra, India

\*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

## **DECLARATION**

I, **ROHIT CHEMBURKAR**, having office address at 1102, Solitaire Corporate Park, 167, Guru Hargovindji Marg, Chakala, Andheri (East), Mumbai - 400093, Maharashtra, India, hereby declare and state as follows:-

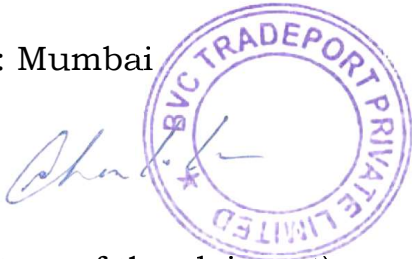
- a. **SALEBHAI INTERNAT LIMITED**, the corporate debtor was, at the insolvency commencement date, being the **17<sup>th</sup> day of January 2018**, actually indebted to our company in the sum of Rs. 7,00,297/- interest @ **36% p.a** from due date till the date of payment.
  
- b. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
  - 1) Service Agreement dated 31<sup>st</sup> August, 2016 signed with M/s. Salebhai Internet Limited
  - 2) Invoices
  - 3) Copy of Ledger
  - 4) Notices
  - 5) Email Correspondence
  
- c. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.

d. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following: [*Please state details of any mutual credit, mutual*

*debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim*].

Date: 11<sup>th</sup> January 2022

Place: Mumbai



(Signature of the claimant)

#### VERIFICATION

I, **ROHIT CHEMBURKAR**, the authorised representative of the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified on this 11<sup>th</sup> day of January, 2022



(Signature of the claimant)

[*Note: In the case of company or limited liability partnership, the*

*declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorised for the purpose by the entity].*